

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
DARJEELING ORGANIC TEA ESTATES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Darjeeling Organic Tea Estates Private Limited
2.	Date of incorporation of corporate debtor	13.01.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata, Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01132WB2009PTC131897
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/o Regus Grandeur Offices Private Limited, PS Arcadia, 9th Floor, 4A Abanindra Nath Thakur Sarani, Kolkata 700016, WB. (Previously situated at 34A Metcalf Street, 7 th Floor, Kolkata 700013, West Bengal)
6.	Insolvency commencement date in respect of corporate debtor	28.10.2022
7.	Estimated date of closure of insolvency resolution process	25.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P01482 / 2018-19 / 12251 (AFA valid till 18.10.2023)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: ip.santanubrahma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: dotepl.ird@gmail.com (process email id)
11.	Last date for submission of claims	11.11.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the 'Darjeeling Organic Tea Estates Private Limited' on 28.10.2022.

The creditors of 'Darjeeling Organic Tea Estates Private Limited' are hereby called upon to submit their claims with proof on or before 11.11.2022 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry no. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no. 13 to act as authorised representative of the class [not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Santanu Brahma



CA Santanu Brahma

Interim Resolution Professional (IRP) of Darjeeling Organic Tea Estates Pvt. Ltd. (DOTEPL)

IBBI Regn. No. IBBI/IPA-01/IP-P01482/2018-19/12251 (AFA valid till 18.10.2023)

Kolkata, the 30th of October 2022

	Newspaper	Language	Circulation
1	Financial Express	English	Kolkata
2	The Echo of India	English	Darjeeling & Siliguri
3	Aajkaal	Bengali	West Bengal
4	The Assam Rising	English	Assam
5	Dainandeen Barta	Assamese	Assam

BUILDING A STRONGER RELATIONSHIP WITH INDIA

'Britain prioritising trade deal but can't give timeline'

Ties to improve further under Sunak: Cleverly

REUTERS
New Delhi, October 29

BRITAIN IS PRIORITISING reaching a free-trade agreement with India, its foreign secretary told Reuters on Saturday in his first visit to the country, but declined to give a new deadline after missing one this month.

James Cleverly said after a meeting with his Indian counterpart S Jaishankar in New Delhi that ties between the two countries would improve further under Rishi Sunak, who this week became Britain's first prime minister with Indian roots. "I had a fantastic opportunity to talk about some incredibly important global issues, but also to talk about the strength of the bilateral partnership and about our plans to work more closely with India," Cleverly said in an interview at the residence of the British High Commissioner.

He declined to say what was holding up the trade deal, which both of Sunak's prede-



UK foreign secretary James Cleverly (L) with external affairs minister S Jaishankar in New Delhi on Saturday

'I had a fantastic opportunity to talk about global issues, but also to talk about the strength of the bilateral partnership and our plans to work more closely with India,' British foreign secretary James Cleverly said

cessors in a turbulent few months in British politics, Boris Johnson and Liz Truss, had hoped would be signed by Monday's festival of Diwali. Cleverly also declined to say whether it could be finalised this year. "But this is an important agreement for us and one that we are really prioritising and one that we will continue to ensure that our officials and

our ministers speak about regularly and work hard to deliver," he said.

"We've got a lot of work done. And it's incredibly important that we remember that an extensive free trade agreement like the one we're negotiating, it's never going to be simple, but it's an incredibly important vehicle to build on our already strong relationship and to make it really future-focused."

Previous sticking points included a steep import duty on British whiskey for sale in India. New Delhi is also keen on easier British visa for Indians. Cleverly said "we want to make sure that our visa arrangements are quick and are easy, convenient". The countries want to double bilateral trade by 2030, from more than \$31 billion now.

Asked about a G7 plan to cap Russian oil prices and its bid to get countries such as India to agree to it, Cleverly said Britain would not set New Delhi's foreign policy. India and Russia have close defence ties and India has become a big buyer of Russian oil since the Ukraine war started. "I don't think it would be right for me as a British politician to dictate policy to another country," he said.

Russia to China, countries flag use of drones, crypto

DEEPTIMAN TIWARY & MAHENDER SINGH MANRAL
New Delhi, October 29

THE THREAT POSED by drones, terror funding through cryptocurrency and the use of internet by terrorist outfits were among the key concerns raised Saturday at the UN Security Council's Counter-Terrorism Committee meeting in New Delhi.

Government representatives and experts from multiple countries expressed their views on the use of emerging technologies by terrorists.

At the end of the two-day meeting, the Delhi Declaration of the CTC took note of the threats and called on members to take measures to counter them.

The declaration expressed "deep concern that terrorism... has become more diffuse... aided by terrorists' adaptation to, and the use of new and emerging technologies... while recognising that innovations in technology may offer significant counter-terrorism

At the end of the two-day meeting, the Delhi Declaration of the UN Security Council's CTC took note of the threats and called on members to take measures to counter them

opportunities." It noted with "additional concern, the increasing global misuse of unmanned aerial systems (UAS) by terrorists to conduct attacks against, and incursions into critical infrastructure and soft targets or public places, and to traffic drugs and arms."

Expressing concern over the access that groups such as the Islamic State and Al Qaeda have to drones, the declaration called on member states "to develop a comprehensive understanding of the risks posed by terrorist use of UAS and of specific terrorist groups' systems for acquiring UAS and their components".

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF DARJEELING ORGANIC TEA ESTATES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Darjeeling Organic Tea Estates Private Limited
2. Date of incorporation of corporate debtor	13.01.2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata, Ministry of Corporate Affairs
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U01132WB2009PTC131897
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/o Regus Grandeur Offices Private Limited, PS Acadia, 8th Floor, 4A Abanindra Nath Thakur Saran, Kolkata 700016, WB; (Previously situated at 34A Metcalf Street, 7th Floor, Kolkata 700013, West Bengal)
6. Insolvency commencement date in respect of corporate debtor	28.10.2022
7. Estimated date of closure of insolvency resolution process	25.04.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma IBBI Regn. No. - IBBI / IPA-001 / IP-P01482 / 2018-19 / 12251 (AFA valid till 18.10.2023)
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: AH - 276, Salt Lake, Sector - II, Kolkata - 700091 Email: ip.santanubrahma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH - 276, Salt Lake, Sector - II, Kolkata - 700091 Email: dotepil.ip@gmail.com (process email id)
11. Last date for submission of claims	11-11-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the Darjeeling Organic Tea Estates Private Limited on 28.10.2022. The creditors of Darjeeling Organic Tea Estates Private Limited are hereby called upon to submit their claims with proof on or before 11.11.2022 to the interim resolution professional at the address mentioned against entry no. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against entry no. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no. 13 to act as authorised representative of the class (not applicable) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Kolkata, the 30th of October 2022 CA Santanu Brahma
Interim Resolution Professional (IRP) of Darjeeling Organic Tea Estates Pvt. Ltd. (DOTEPL)
IBBI Regn. No. - IBBI/PA-01/IP-P01482/2018-19/12251 (AFA valid till 18.10.2023)

'United action needed to deal with terrorists'

UN SECRETARY-GENERAL Antonio Guterres on Saturday called for concerted global efforts to deal with the challenge of the use of new technologies by various terror groups to radicalise people and foment discord in societies. In a message at the UN Security Council Counter-Terrorism Committee's meeting in Delhi, he expressed concerns over the abuse of new technologies by various terror groups to spread disinformation, foment discord and radicalise youths.

The counter-terror meeting in Delhi is being attended by representatives from all 15 member nations of the UN Security Council. The message by Guterres was read out by an official of the global body. "New and emerging technologies have unmatched potential to improve the human conditions everywhere, regrettably they have been also been misused by many including malicious actors," the UN secretary-general said.

JSW Energy nod to Parth Jindal as non-independent director

INDUSTRIALIST SAJJAN Jindal-led JSW Energy received board approval to appoint Parth Jindal as a non-independent director and also raise ₹2,500 crore through non-convertible debentures. Parth's appointment, which is subject to shareholders' approval, is with effect from October 28, 2022.

NTPC Q2 net dips over 7% to ₹3,418 cr

NTPC REPORTED an over 7% dip in its consolidated net profit at ₹3,417.67 crore for the September quarter, mainly due to higher expenses. The consolidated net profit of the company stood at ₹3,690.95 crore in the quarter ended September 30, 2021.

IOC reports loss of ₹272 cr in Q2

INDIAN OIL Corporation (IOC) reported a net loss of ₹272.35 crore for July-September—the second straight quarter of loss arising from selling petrol, diesel and cooking gas LPG at rates below cost. The net loss of ₹272.35 crore compared to a profit of ₹6,360.05 crore in July-September 2021, according to a company's filing with the stock exchanges.

ONGC Petro additions Limited
Regd. Office: 4th Floor, 35, Nutan Bharat Co-operative Housing Society Limited
R.C. Dutt Road, Alkapuri, Vadodara - 390007
Phone: 0265-6192600, Fax No.: 0265-6192666 | CIN: U23209GJ2006PLC060282

Statement of Unaudited Standalone Financial Results for the Quarter ended September 30, 2022
(All amounts are in Rs. Millions unless otherwise stated)

Sl. No.	Particulars	Quarter ended September 30, 2022	Quarter ended September 30, 2021	Year ended March 31, 2022
		Unaudited	Unaudited	Audited
I	Total Income from Operations	41,341.51	37,789.64	1,60,652.05
II	Net Profit/(Loss) from Operations (before Tax, Exceptional Items)	(7,371.50)	1,246.87	(6,648.57)
III	Net Profit/(Loss) from Operations before Tax (after Exceptional Items)	(7,371.50)	1,246.87	(6,648.57)
IV	Net Profit/(Loss) from Operations after Tax (after Exceptional Items)	(5,126.25)	1,188.10	(5,346.55)
V	Total Comprehensive Income/(Loss) (comprising Income/(Loss) after Tax and other comprehensive income after Tax)	(5,122.04)	1,190.19	(5,329.70)
VI	Paid-up equity Share Capital (Face Value of Rs. 10/- each)	20,219.30	20,219.30	20,219.30
VII	Net Worth	31,616.00	52,595.73	45,837.20
VIII	Paid up Debt Capital/Outstanding Debt	2,61,717.34	2,34,184.41	2,37,224.21
IX	Debt Equity Ratio	8.28	4.45	5.18
X	Earnings per equity share (Face value of Rs. 10/- each): (1) Basic & Diluted (in Rs.)	(0.52)	0.12	(0.55)
XI	Debt Redemption Reserve	-	-	-
XII	Debt Service Coverage Ratio (DSCR)	(0.15)	0.67	0.33
XIII	Interest Service Coverage Ratio (ISCR)	(0.29)	1.31	0.64

Notes:
1. The above is an extract of the detailed format of Quarterly Financial Results filed with Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the financial results are available on website of the Stock Exchange i.e. "www.bseindia.com" and the Company i.e. "www.opalindia.in."
2. For the other line items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the Stock Exchange i.e. BSE Limited and can be accessed on www.bseindia.com.
3. The Company operates only in one segment i.e. Petrochemicals. As such reporting is done on a single segment basis.
4. Previous period figures have been regrouped/rearranged, wherever necessary.

For and on behalf of the Board of Directors of ONGC Petro additions Limited
Sd/-
Gurinder Singh
(Managing Director)
DIN:09708331

Place: Vadodara
Date: 27th October, 2022

Indian Bank BURDWAN NUTANGANJ BRANCH
Nutanganj, Kansari Pally, Dist - Purba Bardhaman West Bengal, Pin - 713 102

APPENDIX- IV-A [See Proviso to Rule 8(6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged / charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, Nutanganj Branch (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 28.11.2022 for recovery of outstanding dues mentioned herein below due to the Indian Bank (Secured Creditor), from the Borrower(s) and Guarantor(s) mentioned herein below:

a) Name of Account / Borrower(s) / Guarantor(s) / Mortgagor(s) / Partner(s)	Detailed Description of Immovable Property	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Encumbrance on Property
a) Borrower : Maa Mukta Keshi Rice Mill Village & P. O. - Rasulpur Near Rasulpur Railway Station P. S. - Memari, Purba Bardhaman, Pin - 713 151 Partners & Guarantors : 1. Shri Shyamal Kr. Nandy Alanganj, P. O. : Nutanganj Purba Bardhaman- 713 102 2. Shri Samir Kr. Nandy Alanganj, P. O. : Nutanganj Purba Bardhaman- 713 102 Mortgagor & Guarantor : Shri Swapan Kr. Nandy Alanganj, P. O. : Nutanganj Purba Bardhaman- 713 102	Property - 1 : All that part & parcel of land and building bearing Gift Deed No. 611 of 2003, being Mouza - Alanganj, J. L. No. 31, L. R. Khatian No. 249, L. R. Dag No. 428 measuring 8 Kathas (13.5 Decimal more or less) in the Name of Shri Swapan Kumar Nandy under Ward No. 22 of Burdwan Municipality. Property - 2 : All that part & parcel of land bearing Gift Deed No. 5749 of 2011, being Mouza - Alanganj, J. L. No. 31, L. R. Khatian No. 1022, L. R. Dag No. 421 measuring 4 Kathas. Property in the name of Shri Shyamal Kumar Nandy & Shri Samir Kumar Nandy.	Rs. 2,66,60,889.00 (Rupees Two Crore Sixty Six Lakh Sixty Thousand Eight Hundred Eighty Nine only) as on 26.10.2022 with further interest, costs, other charges and expenses thereon	Property No. 1 : a) Rs. 1,49,00,000.00 b) Rs. 14,90,000.00 c) Rs. 10,000.00 d) Not known to us Property No. 2 : a) Rs. 72,00,000.00 b) Rs. 7,20,000.00 c) Rs. 10,000.00 d) Not known to us

b) Nutanganj Branch

Date of Inspection : 21.11.2022 to 25.11.2022 between 11:00 A.M. to 4:00 P.M.
Date and Time of E-auction - Date : 28.11.2022, Time : 11.00 A. M. TO 04.00 P.M.
Platform of E-auction Service Provider : (1) www.indianbank.co.in (2) https://www.ibapi.in (3) https://www.mstcecommerce.com/auctionhome/ibapi

Sale Price should be above Reserve Price. Bidders are advised to visit the website (www.mstcecommerce.com) of our e-auction service provider MSTC Ltd. to participate in online bid. For Technical Assistance Please call MSTC HELPDISK No. 033-2280 1004 and other help line numbers available in service providers helpdesk. For Registration status with MSTC Ltd., and for EMD status please visit ibapirfn@mstcecommerce.com.

For property details and photographs of the properties and auction terms and conditions please visit : https://ibapi.in and for clarification related to this portal, please contact help line number "18001025026" and "011-4110 6131".
Bidders are advised to use Property ID Number while searching for the property in the Website : https://ibapi.in and www.mstcecommerce.com

Note : This is also a notice to the Borrower(s) / Guarantor(s) / Mortgagor(s) / Partner(s)

Date : 26.10.2022
Place : Nutanganj

Authorised Officer
Indian Bank

SIDBI SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA
(Established under the Small Industries Development Bank of India Act, 1989)
Head Office: SIDBI Tower, 15, Ashok Marg, Lucknow-226 001

FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2022 (₹ crore)

Particulars	Quarter Ended		Half Year Ended		Year Ended	
	30.09.2022 [Audited]	30.06.2022 [Reviewed]	30.09.2021 [Audited]	30.09.2022 [Audited]	30.09.2021 [Audited]	31.03.2022 [Audited]
1. Interest earned (a)+(b)+(c)+(d)	4,114	3,045	1,994	7,159	4,169	8,715
(a) Interest/disc. on advances/ bills	3,187	2,488	1,687	5,675	3,524	7,475
(b) Income on investments	273	166	123	439	238	461
(c) Interest on balances with Reserve Bank of India and other inter bank funds	654	391	184	1,045	407	779
(d) Others	-	-	-	-	-	-
2. Other Income	108	68	76	176	131	424
3. Total Income (1+2)	4,222	3,113	2,070	7,335	4,300	9,139
4. Interest Expended	2,816	1,911	1,336	4,727	2,844	5,702
5. Operating Expenses (i)+(ii)	159	170	137	329	250	600
(i) Employees' cost	100	114	85	214	173	370
(ii) Other operating expenses	59	56	52	115	77	230
6. Total Expenditure (4+5) excluding provisions and contingencies	2,975	2,081	1,473	5,056	3,094	6,302
7. Operating Profit before Provisions and Contingencies (3-6)	1,247	1,032	597	2,279	1,206	2,837
8. Provisions (other than tax) and Contingencies [Net of write back]	337	(4)	97	333	75	352
9. Exceptional Items	-	-	(97)	-	(97)	(97)
10. Profit (+)/ Loss (-) from Ordinary Activities before tax (7-8+9)	910	1,036	403	1,946	1,034	2,388
11. Tax expense [Net of DTA/DTL]	221	260	(52)	481	89	430
12. Net Profit(+)/ Loss(-) from Ordinary Activities after tax (10-11)	689	776	455	1,465	945	1,958
13. Extraordinary Items (net of tax expense)	-	-	-	-	-	-
14. Net Profit (+)/ Loss (-) for the period (12-13)	689	776	455	1,465	945	1,958
15. Paid-up equity share capital (Face Value ₹ 10 each)	569	569	532	569	532	569
16. Reserves excluding Revaluation Reserves	25,181	24,492	21,407	25,181	21,407	23,716
17. Analytical Ratios						
(i) Percentage of shares held by Government of India	20.85%	20.85%	15.40%	20.85%	15.40%	20.85%
(ii) Capital Adequacy Ratio (under Basel I)	20.59%	21.53%	30.94%	20.59%	30.94%	24.28%
(iii) Earnings Per Share(Basic & Diluted) (EPS)#	12.12	13.64	8.56	25.76	17.77	36.79
(iv) NPA Ratios						
a) Amount of Gross NPA	210	220	281	210	281	218
b) Amount of Net NPA	125	129	193	125	193	132
c) % of Gross NPA	0.07	0.11	0.20	0.07	0.20	0.11
d) % of Net NPA	0.04	0.06	0.13	0.04	0.13	0.07
(v) Return on Assets (after Tax) (annualised)	1.02%	1.20%	1.07%	1.02%	1.07%	0.96%
(vi) Net Worth	24,386	24,150	21,695	24,386	21,695	23,497
(vii) Outstanding Redeemable Preference Shares	-	-	-	-	-	-
(viii) Capital Redemption Reserve	-	-	-	-	-	-
(ix) Debenture Redemption Reserve	-	-	-	-	-	-
(x) Operating Margin	29.53%	33.15%	28.83%	31.07%	28.04%	31.04%
(xi) Net Profit Margin	16.32%	24.91%	21.99%	19.97%	21.98%	21.42%
(xii) Debt - Equity Ratio*	7.08	4.72	1.39	7.08	1.39	3.22
(xiii) Total Debts to Total Assets (%) *	48.96	39.10	30.61	48.96	17.66	30.61

Not annualised
* Debt denotes total Borrowings (excluding Deposits)

Notes:
1) The Significant Accounting Policies followed in preparation of these financial results, in all material aspects, are consistent with those followed in preparation of the annual financial statements for the year ended March 31, 2022.
2) The above results have been approved by the Board of Directors at their meeting held on October 29, 2022.
3) The figures for the second quarter in each of the financial years are the balancing figures between audited figures in respect of the half year end and the published year to date reviewed figures up to the end of first quarter of the respective financial year.
4) The financial results for the half year ended September 30, 2022 have been arrived at, after considering provisions for Non-performing assets, Standard Assets and Investment Depreciation on the basis of prudential norms issued by Reserve Bank of India, Income Tax, Deferred tax and other usual and necessary provisions including employee benefits made on estimated / proportionate basis, wherever required and subject to adjustment at the year-end.
5) The extent to which the COVID-19 pandemic will continue to impact the Bank's operations and asset quality will depend on ongoing as well as future developments.
6) In view of the likely impact of COVID-19, Bank, as a prudent measure, as on September 30, 2022 holds additional standard assets provision of ₹145 crore on certain segments of the portfolio which were considered as stressed based on its internal assessment.
7) Details of resolution plan implemented under the Resolution Framework for COVID-19-related Stress as per RBI circular dated August 06, 2020 (Resolution Framework 1.0) and May 05, 2021 (Resolution Framework 2.0) are given below:

Type of borrower	Exposure to accounts classified as Standard consequent to implementation of resolution plan - Position as at the end of the previous March 31, 2022 (A)	Of (A), aggregate debt that slipped into NPA during the half-year	Of (A) amount written off during the half-year	Of (A) amount paid by the borrowers during the half-year \$	Exposure to accounts classified as Standard consequent to implementation of resolution plan - Position as at the end September 30, 2022
Personal Loans	-	-	-	-	-
Corporate persons	32.99	0.00	0.00	1.90	31.09
Of which MSMEs	32.99	0.00	0.00	1.90	31.09
Others	-	-	-	-	-
Total	32.99	0.00	0.00	1.90	31.09

\$ Represents net movement in balance outstanding.
8) Details of loans transferred / acquired during the half year ended September 30, 2022 under the RBI Master Direction on Transfer of Loan Exposures dated September 24, 2021 are given below:
During the half year ended September 30, 2022:
i. the Bank has not acquired any loan not in default through assignment.
ii. the Bank has not transferred any non-performing assets (NPAs) to Asset Reconstruction Companies (ARCs) / permitted transferees / to other transferees.
iii. the bank has not acquired any stressed loans and not transferred any loan not in default / Special Mention Accounts (SMA).
iv. the bank has not invested in Security Receipts (SR) issued by Asset Reconstruction Companies (ARC) in respect of stressed loans transferred to ARCs.
9) Floating provision is not considered for computation of net NPAs.
10) Previous period's figures have been regrouped / reclassified wherever necessary to conform to current period classification.
11) As per RBI's letter dated May 15, 2019, implementation of IND-AS has been deferred for AIFIs until further notice.
12) The above results have been subjected to Audit by the Statutory Auditors.

By order of the Board
Sd/-
[Sivasubramanian Ramann]
Chairman and Managing Director

Dated: October 29, 2022
Place: Maval (Pune)

Visit our website: www.sidbi.in

MBSE to verify academic records for examinations through online only

AIZAWL, OCT 29/--/ The MBSE notified that verification of academic records of various examinations conducted by the Mizoram Board of School Education shall be done through official online portal only with effect from 1st November, 2022. All stakeholders are advised to apply through the official online portal www.mbseonline.com. Fees for verification of academic records will be charged at the rate of Rs. 200 per applicant which will be paid through online payment mode.

This issues with the resolution of the 370th meeting of the Examination Committee of the Mizoram Board of School Education. (DIPR)

NOTICE INVITING TENDER
THE UNDERSIGNED INVITE BID THROUGH E-TENDERING PROCESS FOR DIFFERENT TYPE OF SCHEMES UNDER F.C.TIDE & UNTIDE FUND. VIDE E-TENDER NOTICE NO. T-IIGP-20(8)/22, T-IIGP-21(9)/22, LAST DATE OF SUBMISSION OF BID IS 07/11/22 AND NIT NO. T-II GP-22(10)/22, T-IIIGP-23(11)/22. LAST DATE OF SUBMISSION OF BID IS 14/11/22 UPTO 1 PM RESPECTIVELY. FOR DETAILS PLEASE VISIT THE OFFICIAL WEBSITE OF E-TENDER.

SD/-
PRODHAN
TAMBULDAHA-IIGP
CANNING-II-DE BLOCK

CHANGE OF NAME
I, NO.-4372077W NK K LALBIAK SANGA, Residing at Village-Kawikulh, Post Office-Kawikulh District- Champai, State-Mizoram, PIN-796310, Presently serving at 16 ASSAM REGT, C/O 99APO, Post Office-Barrackpore, Police Station-Titagarh, Kolkata-700 120 is hereby declare that I have Changed my Daughter's Name from ROHLUPUII to ROHLUPUII SAILO, vide Affidavit on 28/10/2022 before the Ld. First Class, Judicial Magistrate at Barrackpore, 24 Pgs.(N).

PUBLIC NOTICE

LEGAL NOTICE

Notice hereby given on behalf of my Client Sri Debabrata Bhattacharya S/o Sri Nripendra Nath Bhattacharya Sole proprietor of MESSES BASBHUMI of 8R, Roy Para Bye Lane, P.O. & P.S.-Sinthi, Kolkata-700050 being a Developer the Developer who developed this project i.e. Premises No. 2127 Chakgaria, Kolkata-700 075, Assessee No. 311090354508, Ward No. 109, P.S.-Survey Park, within the jurisdiction of ADSRO- Alipore within the limit of Kolkata Municipal Corporation, District - South 24 Parganas, informed for the Lost of Mother Deed being No. 371/1969, in the name of Binay Bhushan Basu @ Binoy Bhushan Bose duly registered at the office of the SR, Alipore, and already lodged a diary in Belghoria Police Station, GDE being No. 1276 dt. 21.10.2022. Any person having the custody of those Deed please inform with 10 Days from the date of this publication with the Deed and may place with valid claim register in this property. If anyone found please inform under sign or otherwise the true Copy will be treated as a Original Deed.

SD/-
Paramita Chanda
Advocate
WB/1678/2003
9830709972/8336004810

Kangana on foray in politics: If government wishes I'm open to all kind of participation

NEW DELHI, OCT 29/--/ Film star Kangana Ranaut on Saturday said she wants to serve the people of Himachal Pradesh in any possible capacity, even if it requires her to join politics. The actor, who hails from Manali, said it will be a matter of pride for her if she gets the opportunity to work for the betterment of the people of her home state. "Whatever will be the situation... If the government wants my participation, then I will be very much open to all kinds of participation... It will be my honour if the people of Himachal Pradesh give me a

CHANGE OF NAME

I, Subir Goswami residents of Vill & PO- Manik dihi, PS-Kaliganj, Dist-Nadia (WB) have changed the name of my daughter from Babiya to Babia Goswami vide Affidavit dated 17.10.2022 before the Court of Ld Executive Magistrate (1st class), Krishnagar, Dist-Nadia(WB).

CHANGE OF NAME

I, Samarjit Dey S/O Ganesh Ch Dey, R/O 31D/6, Anupama Housing Complex, VIP Road, Kolkata-700052, declare that my mother's name has been wrongly printed as KABARI DEY instead of KARABI DEY in my Passport No.-U8420711. Both KABARI DEY and KARABI DEY are one, same and identical persons vide affidavit no. 9576 dated 29.09.22.

CHANGE OF NAME

I, SNEHA BANERJEE wife of Prasanjit Biswas of 'ANJALI APARTMENT' 2nd floor, Flat-205, 198, Garia Main Road, South 24 Parganas, Kolkata-700 084. My old Name is Sneha Banerjee and my New Name is Sneha Banerjee. That Sneha Banerjee would henceforth be known as Sneha Banerjee by virtue of this Affidavit by the Notary Public, at CMM Court, Kolkata-1 dated 29/10/2022. So Sneha Banerjee and Sneha Banerjee are the same and one identical person not two different person.

chance to serve them. So, definitely it will be my good luck," Kangana, 35, said. The National Award-winning actor was speaking at the Panchayat Aajtak Himachal Pradesh event in Shimla ahead of the Assembly polls in the state on November 12. The counting will take place on December 8.

Earlier this month, Kangana had said that she has no plans to enter into politics professionally as she remains focused on her film career. During the event, the "Manikarnika" actor was also asked about the latest Twitter takeover by American billionaire Elon Musk and if she would like to return to the platform in near future. Kangana's account was suspended by the microblogging site in May last year for repeated violations of rules, specifically its "hateful conduct and abusive

AFFIDAVIT

By affidavit before the Ld. Notary Public at Siliguri on 28.10.2022 that **ANJALI RAI @ ANJULEETAMANG** W/O-Buddha Tamang, residing at Ghayabari 2, Tindharia Tea Garden, Tindharia, Dist-Darjeeling, Pin-734223, W.B, Citizen-Indraj, do hereby solemnly affirm and declare that my name recorded as **ANJALI RAI**, which is recorded in my Voter Identity Card being Number LZ54746277 and Aadhaar Card being No.671818274632. That my name recorded as **ANJULEETAMANG**, which is recorded in my Son's ANJULUS TAMANG School Certificate, that **ANJALI RAI @ ANJULEETAMANG** is one and same identical person i.e. myself.

CHANGE OF NAME

I, Prasanjit Biswas, son of Milan Biswas, of 'ANJALI APARTMENT' 2nd floor, Flat-205, 188, Garia Main Road, Mahamayatala, South 24 Parganas, Kolkata-700 084. My Old Name is Prasanjit Biswas and my New Name is Prasanjit Biswas. That Prasanjit Biswas would henceforth be known as Prasanjit Biswas by virtue of this Affidavit by the Notary Public at CMM Court, Kolkata Dated 29/10/2022. So Prasanjit Biswas and Prasanjit Biswas are the same and one identical person not two different person.

behaviour" policy. "I was there on Twitter for one year and Twitter couldn't tolerate me for even a year... I have completed one year on Instagram in May and I have already received three warnings. So I said I will not use Instagram. My team has taken over and now everything is good. Nobody has a problem with it. "If I come back on Twitter, then people's lives will become sensational and my life will become problematic because cases are filed against me in different states. I'm happy that I'm not there on Twitter. But if my account is revived, then definitely... you will get a lot of 'masala'," said the actor.

CHANGE OF DATE OF BIRTH

I am legally wedded spouse (as NOK) of JC-551558A Nb Sub, Naya Kuki, residing at Village-Kuki Basti, Post Office-Howai Bari hadrai, District-West Tripura, State-Tripura, Pin-799250 & Presently Slaying at Santo Shree Pally, Post Office- Barrackpore, Police Station-Titagarh, Kolkata-700 120 is hereby declare that I have changed my date of birth from 19/03/1980 (Nineteen March Nineteen Eighty) to 15/10/1978 (Fifteen October Nineteen Seventy Eight), vide affidavit on 28/10/2022 before the Ld. Judicial Magistrate, First Class at Barrackpore, 24 Pgs.(N).

CHANGE OF NAME

I, No.-4372077W NK K Lalbiak Sanga, residing at Village-Kawikulh, Post Office-Kawikulh, District-Champai, State-Mizoram, Pin-796 310, Presently Serving at 16 ASSAM REGT, C/O 99APO, Post Office-Barrackpore, Police Station-Titagarh, Kolkata-700 120 is hereby declare that I have changed my name from K LALBIAK SANGA to LALBIAK SANGA, vide affidavit on 28.10.2022 before the Ld. First Class, Judicial Magistrate at Barrackpore, 24 Pgs.(N).

Musk completed the USD 44 billion takeover of Twitter on Friday. He reportedly fired the social media company's four top executives, including CEO Parag Agrawal and legal executive Vijaya Gadde. During her time on Twitter, Kangana was known for her often inflammatory statements on issues like anti-CAA protests and farmers' agitation. Calling Twitter an "argumentative" medium, the actor said debates often escalate into fights on social media and she finds it "entertaining". "On Twitter, an issue is discussed throughout the day. On top of it, there are various other people who join the debate. It becomes 'this wing vs that wing'. Then it becomes even more entertaining. "I used to do it

AFFIDAVIT

I, Minal Kanti Bhattacharjee, S/O Late Hirenada Nath Bhattacharjee, resident of Vill -Nripati Bhushan Chatterjee Road, College Para, P.O-Balughat, Dist - Dakshin Dinajpur do hereby solemnly affirm and declare that my actual name with surname is Minal Kanti Bhattacharjee which is recorded in my Voter Card, Aadhaar Card & Madhyamik Certificate. That in my PAN Card Vide No. AQQPB1433R my name has been recorded as Minal K Bhattacharjee. That in my University of North Bengal Certificate my name has been recorded as Minalkanti Bhattacharjee. That in my West Bengal Council of Higher Secondary Education Certificate Vide No. 1262 my name has been recorded as Minal Kanti Bhattacharjee. That I Minal Kanti Bhattacharjee, Minal K Bhattacharjee, Minalkanti Bhattacharjee, Minal kanti Bhattacharjee is the self same and one identical person Vide Affidavit Before The Ld. Judicial Magistrate (1ST Class) Balughat, Dakshin Dinajpur on 21.10.2022. That After future I shall used to be my name and sign as: Minal Kanti Bhattacharjee.

CHANGE OF NAME

I, SHYAMAL PRASAD LAHIRI, S/O- Late Kshitish Prasad Lahiri, Residing at -87, Nadikul Road, P.O. & P.S.-Nirmta, District-North 24 Parganas, Kolkata-700049, do hereby solemnly affirm and declare that by virtue of an Affidavit dated 28/10/2022 sworn before the 1st Class Judicial Magistrate is to be recorded known as SHYAMAL PRASAD LAHIRI as instead of SHYAMAL LAHIRI, is the same and one identical person.

in the spirit of fun, to tease people. At times, things would turn serious because you have touched upon sensitive things. But it happened occasionally. I didn't do it to upset people," she said. (PTI)

CHANGE OF NAME

I, Rashesh Sedani S/o, Naresh Kumar Sedani, R/o 11, Chakraberia Road (South), Jaggu Bazar, Bhowanipore, Kolkata-700025. I have changed my minor Son's name from Hriday Sedani to AADVAY SEDANI vide an affidavit sworn before Ld. 1st Class Metropolitan Magistrate Calcutta (Kolkata) on 28.10.2022. Henceforth, He will be known by the name of AADVAY SEDANI.

AFFIDAVIT

I, Minal Kanti Bhattacharjee, S/O Late Hirenada Nath Bhattacharjee, resident of Vill -Nripati Bhushan Chatterjee Road, College Para, P.O-Balughat, Dist - Dakshin Dinajpur do hereby solemnly affirm and declare that my actual name with surname is Minal Kanti Bhattacharjee which is recorded in my Voter Card, Aadhaar Card & Madhyamik Certificate. That in my PAN Card Vide No. AQQPB1433R my name has been recorded as Minal K Bhattacharjee. That in my University of North Bengal Certificate my name has been recorded as Minalkanti Bhattacharjee. That in my West Bengal Council of Higher Secondary Education Certificate Vide No. 1262 my name has been recorded as Minal Kanti Bhattacharjee. That I Minal Kanti Bhattacharjee, Minal K Bhattacharjee, Minalkanti Bhattacharjee, Minal kanti Bhattacharjee is the self same and one identical person Vide Affidavit Before The Ld. Judicial Magistrate (1ST Class) Balughat, Dakshin Dinajpur on 21.10.2022. That After future I shall used to be my name and sign as: Minal Kanti Bhattacharjee.

CHANGE OF NAME

I, SHYAMAL PRASAD LAHIRI, S/O- Late Kshitish Prasad Lahiri, Residing at -87, Nadikul Road, P.O. & P.S.-Nirmta, District-North 24 Parganas, Kolkata-700049, do hereby solemnly affirm and declare that by virtue of an Affidavit dated 28/10/2022 sworn before the 1st Class Judicial Magistrate is to be recorded known as SHYAMAL PRASAD LAHIRI as instead of SHYAMAL LAHIRI, is the same and one identical person.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF DARJEELING ORGANIC TEA ESTATES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Darjeeling Organic Tea Estates Private Limited
2. Date of incorporation of corporate debtor	13.01.2009
3. Authority under which corporate debtor is incorporated/ registered	Registrar of Companies - Kolkata, Ministry of Corporate Affairs
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U01132WB2009PTC131897
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/o Regus Grandeur Offices Private Limited, PS Arcadia, 9th Floor, 4A Abanindra Nath Thakur Sarani, Kolkata 700016, WB (Previously situated at 34A Metcalfe Street, 7th Floor, Kolkata 700013, West Bengal)
6. Insolvency commencement date in respect of corporate debtor	28.10.2022
7. Estimated date of closure of insolvency resolution process	25.04.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P01482 / 2018-19 / 12251 (AFA valid till 18.10.2023)
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: AH - 276, Salt Lake, Sector - II, Kolkata - 700091 Email: ip.santanubrahma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH - 276, Salt Lake, Sector - II, Kolkata - 700091 Email: dotep.lrp@gmail.com (process email id)
11. Last date for submission of claims	11-11-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) List of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the Darjeeling Organic Tea Estates Private Limited on 28.10.2022. The creditors of Darjeeling Organic Tea Estates Private Limited are hereby called upon to submit their claims with proof on or before 11.11.2022 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against entry no. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no. 13 to act as authorised representative of the class (not applicable) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Kolkata, the 30th of October 2022 CA Santanu Brahma Interim Resolution Professional (IRP) of Darjeeling Organic Tea Estates Pvt. Ltd. (DOTPEL) IBBI Regn. No. IBBI/IPA-01/IP-P01482/2018-19/12251 (AFA valid till 18.10.2023)

राष्ट्रीय आवास बैंक NATIONAL HOUSING BANK (Statutory Body under Govt. of India)

The National Housing Bank, apex institution for housing finance in the country, invites applications from eligible and enthusiastic persons for the following posts:

Post	Number of Vacancies					
	SC	ST	OBC-NCL	EWS	UR	Total
1. Chief Economist	-	-	-	-	01	01
2. Protocol Officer	-	-	-	-	02	02
Special Drive for other Contractual Position to fill unutilized vacancies						
3. Officers for Supervision	01	01	03	01	-	06
Regular Recruitment						
4. Dy. General Manager	-	-	-	-	01	01
5. Assistant Manager (Generalist)	-	-	-	-	-	-
6. Assistant Manager (Hindi)	1	1	3	-	11	16
Backlog Vacancy						
7. Regional Manager	-	-	01	-	-	01

All addendums, corrigendum etc. related to the aforesaid recruitment shall be published on Bank's website only. For detailed advertisement, please visit Bank's website www.nhb.org.in.

Head Office: Core 5A, 3rd-5th Floor, Influx Habitat Centre, Lodhi Road, New Delhi-110003
Regional & Representative Office: Mumbai, Ahmedabad, Bengaluru, Bhopal, Chennai, Delhi, Guwahati, Hyderabad, Kolkata & Lucknow
CBC 62102/12/0009/2223

बैंक ऑफ बरौदा Zonal Stressed Asset Recovery Branch : Meher Chamber, Ground floor, Dr. Sunderlal Behl Marg, Ballard Estate, Mumbai-400001. Phone: 022-43683807, 43683814 Email: armbom@bankofbaroda.co.in

NOTICE TO GUARANTOR (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002) Registered Post Acknowledgement Due/Courier/Speed Post/By Hand

Mr. Lakshman Das Ladha
132, Ras Bihari Avenue, Kolkata-700 201

Dear Sir,

Re: Your guarantee for credit facilities granted to M/s TDT Copper Limited.

- As you are aware, you have by a guaranteed payment on demand of all monies and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by M/s TDT Copper Limited, for aggregate credit limits of Rs 81,58,00,000/- with interest thereon more particularly set out in the said guarantee document.
- We have to inform you that the borrower has committed defaults in payment/ compliances of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 26.09.2022 under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating Rs. 114,60,97,755.01 along with interest, penal interest if any, interest reversal if any and other charges if any; and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 26.09.2022 served on the borrower (copy enclosed).
- We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
- We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.
- We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
- Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

(Vinay Bhushan) Authorized Officer, Chief Manager
Date: 26/09/2022 Place: Mumbai

बैंक ऑफ बरौदा Zonal Stressed Asset Recovery Branch : Meher Chamber, Ground floor, Dr. Sunderlal Behl Marg, Ballard Estate, Mumbai-400001. Phone: 022-43683807, 43683814 Email: armbom@bankofbaroda.co.in

NOTICE TO GUARANTOR (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002) Registered Post Acknowledgement Due/Courier/Speed Post/By Hand

M/s Sivog Marketing Private Limited (Corporate Guarantor)
2, Meer Bohari Ghat Street, Kolkata-700007

Dear Sir,

Re: Your guarantee for credit facilities granted to M/s TDT Copper Limited.

- As you are aware, you have by a guaranteed payment on demand of all monies and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by M/s TDT Copper Limited, for aggregate credit limits of Rs 81,58,00,000/- with interest thereon more particularly set out in the said guarantee document.
- We have to inform you that the borrower has committed defaults in payment/ compliances of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 26.09.2022 under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating Rs. 114,60,97,755.01 along with interest, penal interest if any, interest reversal if any and other charges if any; and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 26.09.2022 served on the borrower (copy enclosed).
- We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.
- We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.
- We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
- Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

(Vinay Bhushan) Authorized Officer, Chief Manager
Date: 26/09/2022 Place: Mumbai

इंडियन बैंक Indian Bank

Zonal Office: 2, Church Road, Siliguri-734001, West Bengal, Ph: 0353-2525538, Fax: 0353-2431176

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) UNDER (RULE-8(1))

Where as The undersigned being the Authorised Officer of the Indian Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 14.07.2021. Calling upon the Borrower 1. Sri Ananda Kumar Maitra, S/o Pahanibhusan Maitra at Vill.-Mahananda Colony, P.O Bamanahata Mangalbari, Khaihat (P), Malda, Pin-732142 and Guarantor 2. Sri Ajoy Maitra, S/o Ajit Maitra, at Vill.-Mahananda Colony, P.O-Bamanahata Mangalbari, Khaihat(P), Malda, Pin-732142 and maintaining CC & TL facility with our Malda Branch to repay the amount mentioned in the notice being **Rs. 2664297/- (Rupees Twenty Six Lakh Sixty four Thousand Two Hundred and Ninety Seven only)** within 60 days from the date receipt of the said notice. The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 and 9 of the said rules on this.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs. 2664297/- (Rupees Twenty Six Lakh Sixty four Thousand Two Hundred and Ninety Seven only)** and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of Land and Building thereupon in the name of 2nd All that Part and Parcel of Land and Construction thereupon at Mouza-Mangalbari Samudal, JL No. 105, LR Khatian No-8393, LR Plot No-1736 area of Land 2.72 Decimals at Mahanda Colony under P.O.-Mangalbari & P.S.-Old Malda, Pin-732142, West Bengal, Classification-Bastu, Property Stands in the Name of Mr. Ajoy Maitra.

Bounded: On North: Anand Maitra, On South: Mahananda Bandh, On East: 3ft. wide Common Passage Road, On West: Faru Mandal.

Date: 29.10.2022
Place: Malda
Sd/- Authorized Officer (Indian Bank)

बैंक ऑफ बरौदा Zonal Stressed Asset Recovery Branch : Meher Chamber, Ground floor, Dr. Sunderlal Behl Marg, Ballard Estate, Mumbai-400001. Phone: 022-43683810, 43683803, Email: armbom@bankofbaroda.co.in

NOTICE TO BORROWER (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002) Registered Post Acknowledgement Due/Courier/Speed Post/By Hand

To, Mr. Lakshman Das Ladha, (Director) S/o Late Bhagwan Das Ladha
132, Ras Bihari Avenue, Kolkata-700 201

Dear Sirs

Re: Credit facilities with our Bank of Baroda (E-db & E-vb).

- We refer to our letter dated 27.12.2010, 19.12.2011, 04.06.2013 and 09.02.2018 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

S. No	Acct No.	Nature & Facility Type	Limit (Rs in INR)	O/s Amt (Book Balance)	Rate of Interest @14.60% calculated from 22.09.2018 to 30.06.2021	Penal Interest @2% calculated from 22.09.2018 to 30.06.2021	Total Outstanding as on 30.06.2021
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H) (E+F+G)
1	2910050000371 (E-db)	Cash Credit (Hypo) & Letter of Credit (L/C)	69,85,00,000	63,90,67,259.99	32,28,05,247.30	4,42,21,031.45	100,60,93,538.74
2	2158050000229 (E-vb)	Cash Credit (Hypo) & ILC/F/L/C/LOC	11,73,00,000	9,04,31,908.87	4,35,99,598.16	59,72,708.24	14,00,04,216.

কাঁচামালের অভাবে উৎপাদন বন্ধ
মূলত কাঁচামালের অভাবে রানিগঞ্জ পেপার মিলে উৎপাদন বন্ধ হয়ে গেছে। বিপাকে পড়েছেন কর্মরত শ্রমিকরা।

কাঁচামালের অপ্রতুলতা দেখা দেয়। তারপরেই সাময়িকভাবে উৎপাদন বন্ধ রাখার সিদ্ধান্ত নিয়েছে মিল কর্তৃপক্ষ। দুর্দিন আগে নোটিশ জারি করে বন্ধপূর্ণ পেপারমিল কর্তৃপক্ষ।

Indian Bank
বর্ধমান নতনগঞ্জ ব্রাঞ্চ
নতনগঞ্জ, কাঁচাঘাট পলি, জেলা- পূর্ব বর্ধমান, পশ্চিমবঙ্গ, পিন- ৭১৩০০২

Table with 4 columns: ক) অ্যাকাউন্ট/ঋণগ্রহীতা/জামিনদার/বন্ধকদাতা/অংশীদারগণের নাম, খ) স্বাবর সম্পত্তির বিশদ বিবরণ, গ) সুরক্ষিত ঋণদাতার আদায়ী বকেয়া, ঘ) সুরক্ষণ মূল্য, ঙ) ই-মডিউল অর্থাৎ গ) বিড বাড়াবোনের মূল্য, ঙ) সম্পত্তির ওপর দায়

পরিদর্শনের তারিখ: ২১.১১.২০২২ থেকে ২৫.১১.২০২২, সকাল ১১:০০টা থেকে বিকেল ৪:০০টা
ই-নিলামের তারিখ ও সময়: তারিখ: ২৮.১১.২০২২; সময়: সকাল ১১:০০টা থেকে বিকেল ৪:০০টা

বিক্রয়মূল্য অর্থাৎ নির্ধারিত সর্বোচ্চ মূল্য আবেদন করে এবং অনুরোধ বিবেচনা করে নেওয়ার জন্য নিউজগঞ্জে আমাদের ই-নিলাম পরিবেশনা পরিচালক সন্থা এমএসসিটি লিমিটেড এর ওয়েবসাইটে (www.mstccommerce.com) প্রেরণ পরামর্শ দেওয়া হচ্ছে।

বেনারস রোডে ব্যবসায়ীর কাছ থেকে নগদ ৫ লাখ টাকা ছিনতাই

প্রিয়দর্শী বন্দ্যোপাধ্যায়
দোকান বন্ধ করে ফেরার সময় ছিনতাই বাজেরদর কবলে পড়ে নগদ ৫ লাখ টাকা-সহ সর্বস্ব হারানো এক ব্যবসায়ী।



শুটিং পর্ব শেষে শনিবার কলকাতা ঘুরে দেখলেন অনুষ্কা শর্মা। কালাঘাটে মেয়েকে কোলে নিয়ে বলিউড অভিনেত্রী। ছবি: ইনস্টাগ্রাম

ভারত সরকার
জল শক্তি মন্ত্রক
জলসম্পদ, নদী উন্নয়ন এবং গঙ্গা পুনর্ন্যায়ন বিভাগ
পরিষ্কৃত গঙ্গার জাতীয় উদ্যোগ
শূন্যপদের সার্কুলার

Table with 2 columns: ক্রম নং, ক) ঋণগ্রহীতার নাম, খ) ঋণগ্রহীতার নাম, গ) সুরক্ষিত সম্পত্তির বিশদ বিবরণ, ঘ) দাবি বিস্তারিত তারিখ, ঙ) বকেয়া অর্থাৎ, চ) ঋণের তারিখ

পূন্যন বঁক
ইউনিয়ন ব্যাঙ্ক অফ ইন্ডিয়া
আপোটে রিকভারি ব্রাঞ্চ, কলকাতা- ৭০০০০১

পূন্যন বঁক
MCC Burdwan, Sadarghat Road, P.O.- Sripally, Burdwan 713103
বিজ্ঞপ্তি

সেন্ট্রাল ব্যাঙ্ক অফ ইন্ডিয়া
সেন্ট্রাল বঁক অফ ইন্ডিয়া
Central Bank of India

আলিপুরদুয়ার ব্রাঞ্চ
পরিদর্শন-IV, রুল ৮(১)
দখল বিজ্ঞপ্তি
স্বাবর সম্পত্তির জন্য

যুকা বঁক
জোনাল অফিস: ছদ্মহালি
২১, নিউ জিটি রোড, উত্তরপাড়া, জেলা-ছদ্মহালি (পশ্চিম)- ৭১২২৪৮, ফোন: (০৩৩) ২৬৬৪ ০১৭৭

Bank Baroda
রিজিওনাল স্ট্রেসড অ্যাসেট রিকভারি ব্রাঞ্চ
BOB/SARB/GKOL/SARFAESI/22-23/111
তারিখ: ২৯.১০.২০২২

FORM A
PUBLIC ANNOUNCEMENT
RELEVANT PARTICULARS
1. Name of corporate debtor: Darjeeling Organic Tea Estates Private Limited

সেন্ট্রাল ব্যাঙ্ক অফ ইন্ডিয়া
পঞ্চম তল, ৩০, এন এম রোড, কলকাতা- ৭০০০০১

পরিদর্শন-IV-A
রুল ৮(৬) এর সংস্থানসমূহ দ্রষ্টব্য
স্বাবর সম্পত্তির বিক্রয় জন্য বিক্রয় বিজ্ঞপ্তি

আলিপুরদুয়ার ব্রাঞ্চ
পরিদর্শন-IV, রুল ৮(১)
দখল বিজ্ঞপ্তি
স্বাবর সম্পত্তির জন্য

